

**†AID FROM NATIONAL CALAMITIES FUND
FOR SCHOOLS IN PUNJAB**

616. **SHRI ABDUL GHANI:** Will the Minister of FINANCE be pleased to state:

(a) whether he agreed to give substantial financial aid to the Government of Punjab from out of the National Calamities Fund for helping the schools which have been adversely affected by the recent floods in Punjab; and

(b) if so, what amount has so far been given for the purpose?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): (a) There is no fund in the Government of India, known as National Calamities Fund. However, on a request from the Punjab State Government, it has been agreed to consider the question of providing financial assistance in the form of loans for repairs to schools buildings damaged by floods, if the expenditure on relief operations substantially exceeds the limit of Rs. 80 lakhs upto which the State Government are expected to finance the expenditure from their own resources.

(b) No amount has so far been given.

**CALLING ATTENTION TO A
MATTER OF URGENT PUBLIC
IMPORTANCE**

**BOGUS SADACHAR SAMITIES IN THE
COUNTRY**

MR. CHAIRMAN: Mr. Kapoor being absent, the statement might be laid on the Table of the House. No supplementaries.

†Transferred from the 18th December, 1964.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): Sir, I lay the Statement on the Table of the House. [See Appendix L, Annexure No. 48].

PAPERS LAID ON THE TABLE

ANNUAL REPORT (1964) ON THE WORKING AND ADMINISTRATION OF THE COMPANIES ACT, 1956.

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Sir, on behalf of Shri T. T. Krishnamachari, I beg to lay on the Table, under section 638 of the Companies Act, 1956, a copy of the Eighth Annual Report on the Working and Administration of the Companies Act, 1956, for the year ended the 31st March, 1964. [Placed in Library. See No. LT-3728/64].

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (SHRI P. S. NASKAR): Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. XVIII—Fortieth Session, 1962.
- (ii) Statement No. XIV—Forty-first Session, 1962.
- (iii) Statement No. VI—Forty-sixth Session, 1964.
- (iv) Statement No. IV—Forty-eighth Session, 1964.
- (v) Statement No. II—Forty-ninth Session, 1964.
- (vi) Statement No. I—Fiftieth Session, 1964.

[See Appendix L, Annexure Nos. 49 to 54 for (i) to (vi)].